GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2669

TO BE ANSWERED ON THE 2ND AUGUST, 2022/ SRAVANA 11, 1944 (SAKA)

REFORMS IN CRIMINAL LAWS

2669. SHRI SUSHIL KUMAR SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to bring in reforms to India Penal Code (IPC) and Criminal Procedure Code (CrPC) by amending these codes and if so, the details thereof; and

(b) the needs of reforms pertaining to rules, regulation and laws on bail?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY KUMAR MISHRA)

(a) to (b) : The Department-related Parliamentary Standing Committee on Home Affairs, in its 146th Report had recommended that there is a need for a comprehensive review of the Criminal Justice System of the country. Earlier the Parliamentary Standing Committee on Home Affairs in its 111th and 128th Reports had also stressed upon the need to reform and rationalize the criminal law of the country by introducing a comprehensive legislation in Parliament rather than bringing about piece meal amendments in respective Acts. Government is committed to make comprehensive changes in the criminal laws of the country - Indian Penal

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Code, 1860, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872, to provide affordable and speedy justice to all and to create a people centric legal structure. Extensive consultations in this regard have been undertaken with various stakeholders.
